

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

Contempt petition No.1705/93

in

O.A. No.171/92

August
Date of order 18, 1992
b/

Shri R.J. Singh :::::::::: Applicant.

Vs.

(By Shri K.K. Mishra,
Advocate)

S.K. Srivastava & Another ::::::: Respondents.

(By Shri A.V. Srivastava,
Advocate)

HON'BLE Mr. T.L. Verma, Member (J)

Hon'ble Mr. K. Muthukumar, Member (A)

O R D E R

(By Hon'ble Mr. K. Muthukumar, A.M.)

In this contempt petition the applicant has alleged that the directions contained in the judgment and order of this Tribunal 30-11-92 in O.A. No.171/92 has not been implemented by the respondents, who have been served with a copy of the judgment and, therefore, liable for proceedings under Contempt of Court Act, 1971.

2. In the judgement and order of the Tribunal in the aforesaid O.A. the respondents were directed to correct the seniority position of the applicant and give all consequential benefits to the applicant in accordance with law within a period of 3 months. In the contempt application the petitioner has stated that although the respondents have considered the short-fall of 34 days in the total number of working days of the applicant as casual labour and added the same in the service records of the applicant, the seniority of the applicant has not been reckoned in accordance with the total number of days and, therefore, he has not been given proper placing in the seniority list.

3. The respondents have averred that the applicant has now been given the benefit of the difference of 34 days service and his seniority has been fixed correctly. Even after taking into account the 34 days' difference to the total service of the applicant, the seniority position of the applicant in the seniority list appears at Sr.No.118 while the respondent No.6 in the O.A. No.171/92 appears at Sr.No.92. It has been averred by the respondents that after including the 34 days, the total working days of the applicant is only 3120 days whereas the total working days of respondents No.6 is 4025 days and accordingly the applicant has been placed at the correct position of the seniority list and, therefore, the order of this Tribunal has been fully complied with.

4. We have heard the arguments of the learned counsel for the parties and perused the records. We agree with the contentions of the learned counsel for the respondents that the respondents have complied with the directions contained in the judgment and order of this Tribunal in the aforesaid O.A. and determined the correct seniority of the applicant. In view of this there is no merit in the contempt application and, therefore, we dismiss it. No order as to costs.

MEMBER(A)

MEMBER(C)

Dated: 18/8/94, Allahabad.

(nair)